

- (vi) Candidates with a proven record of crimes involving force and violence like decoity etc. should be disqualified from contesting elections and the law may be suitably amended. However, such amendments also will require prior consultation with political parties so that those provisions may not be misused.

**Setting up of an Aromatic Complex at Cochin**

112. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of PETROLEUM be pleased to state:

- (a) whether there was a proposal to set up an aromatic complex at Cochin;
- (b) whether it is a fact that no final decision has so far been taken about the size of the complex to be set up;
- (c) if so, when is it likely to be taken;
- (d) whether the present proposal is to extract only benzene;
- (e) whether extraction of other materials like toluene and xylenes will also be undertaken at this complex; and
- (f) if so the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) to (f). Approval has been accorded to M/s. Cochin Refineries Limited for installation of an Aromatics Plant with facilities for production of 87,200 tonnes per annum of benzene at Cochin. At present, there is no proposal to manufacture toluene and/or xylenes at Cochin.

**Setting up of Ordnance Factory in Kerala**

113. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of DEFENCE be pleased to state:

- (a) whether there is a proposal to set up an ordnance factory in Kerala; and
- (b) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI P.V. NARASIMHA RAO): (a) and (b).

There is no proposal at present to establish an ordnance factory in Kerala.

**Establishment of Extension Wing of National Institute of Design in Kerala**

114. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government of Kerala have requested his Ministry to establish an extension wing of the National Institute of Design in Kerala; and
- (b) if so, the decision of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMED KHAN): (a) No, Sir.

- (b) Does not arise.

**BHEL Unit in Kerala**

115. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

- (a) whether Bharat Heavy Electricals Ltd. has any unit in Kerala;
- (b) if not, whether there is any proposal to set up Bharat Heavy Electricals Ltd. units to manufacture transformers, switch gears etc. in Kerala; and
- (c) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). No, Sir.

- (c). Does not arise.

**Shortage of life Saving Drugs for Kidney Patients**

116. SHRI MOHD. MAHFOOJ ALI KHAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government are aware of the acute shortage of life saving drug

for kidney patients and the high prices at which the drug is available in the country; and

(b) if so, the steps taken by Government to improve the situation?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS : (SHRI VEERENDRA PATIL) : (a) and (b). This Ministry monitors the market availability of essential and life saving drugs, based on the reports received from the State Drug Controllers, the Central Drugs Standard Control Organisation and Public Complaints. Though some reports of localised shortage of Imuran tablets, the drug of choice of Kidney patients, produced by M/s. Wellcome Foundation, U.K. have been received, the authorised stockists of Imuran tablets have reported sufficient stocks with them. They are being advised to rush stocks to the reported areas of shortages.

Efforts are being made to get these tablets imported through the agency of Super Bazar, New Delhi.

[*Translation*]

**Waiting Lists for new Telephone Connections in Major Cities**

117. SHRI MOHD, MAHFOOJ ALI KHAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of persons in the waiting lists for telephone connection in major cities of the country since 1982;

(b) whether Government propose to provide telephone connections to all the persons on the waiting lists during the Seventh Five Year Plan;

(c) if so, how and the outlines of the action programme in this regard; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) The number of persons in the waiting list for telephone connections in major cities of the country since April, 1982 is given in the attached statement.

(b) Yes, Sir. The waiting list as on 1.4.85 in these cities is proposed to be cleared progressively during the 7th Plan, subject to availability of adequate resources.

(c) Action is being taken to expand the existing telephone exchanges wherever feasible and to open new exchanges in order to clear the existing waiting lists. Action is also being taken to augment the production capacity of the switching equipments. Everything, however, will depend on the extent of funds made available to the Department in the 7th Plan.

(d) Question does not arise.

**STATEMENT**

Sr. No	City	Waiting list on			
		1.4.82	1.4.83	1.4.84	1.4.85
1.	Bombay	1,52,904	1,57,019	1,63,841	1,66,153
2.	Calcutta	26,992	27,058	29,615	25,550
3.	Delhi	89,762	1,08,065	1,11,873	1,31,862
4.	Madras	21,000	27,451	33,570	33,242
5.	Ahmedabad	20,546	24,376	28,076	27,473
6.	Bangalore	10,046	12,803	18,786	20,759
7.	Hyderabad	15,488	21,579	28,575	31,661
8.	Kanpur	5,118	4,194	5,013	7,343